

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 288 of 2021

IN THE MATTER OF:

New Okhla Industrial Development Authority

...Appellant

Versus

Nilesh Sharma, Resolution Professional & Anr.

...Respondents

Present:

For Appellant: Mr. Sourav Roy, Mr. Prabudh Singh and Mr. Kaushal Sharma, Advocates.

For Respondents: Mr. Abhijeet Sinha and Mr. Palash Singhai, Advocates for R-1.

Mr. Prithu Garg, Ms. Harimohana N. and Mr. Ankush Bhardwaj, Advocates for R-2.

ORDER
(Through Virtual Mode)

07.04.2021: One of the issues raised in this appeal is that the Lessee, in utter disregard and violation of the Lease Deed, assigned and transferred its interest in the land belonging to the Appellant – Lessor.

Issue notice upon Respondents. Notice on behalf of Respondent No. 1 is waived and accepted by Mr. Palash Singhai, Advocate. Notice on behalf of Respondent No. 2 is waived and accepted by Mr. Prithu Garg, Advocate. Service upon Respondents is complete. Let reply affidavits alongwith short written submissions, not exceeding

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three page, be filed by the Respondents within 10 days. Rejoinder, if any thereto, may be filed by the Appellant alongwith short written submissions, not exceeding three page, within 10 days thereof. Learned counsel for the parties shall be at liberty to file compilation of relevant judgments alongwith the written submissions.

Post the matter 'for admission (after notice)' on **30th April, 2021**.

Prayer for filing of claim by Appellant is rejected as the Resolution Plans are stated to be pending before the Committee of Creditors for approval.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc